

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 23208 OF 2020

Between:

Guguloth Sankeerthana, D/o. Ramdas, Age. 20 years, R/o.3-2-146/2d,  
Vidyanagar, Kothagudem, Bhadradri Kothgudem District.- 507101.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Management Quota Category B and C for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under B and C category for the academic year 2020-21

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2<sup>nd</sup> respondent to consider the petitioner request under Management Quota Category B and C for admission into MBBS/BDS course for the academic year 2020-21, pending disposal of writ petition

**Counsel for the Petitioner: SRI. B. SATHISH REP SRI THOOM SRINIVAS**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,  
GP FOR MEDICAL HEALTH AND  
FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.23208 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. B. Sathish, learned counsel appears for Mr. Thoom Srinivas, learned counsel for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- K. SREE RAMA MURTHY**  
**ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

1. One CC to SRI. THOOM SRINIVAS, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE ,High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
4. Two CD Copies

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**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WP.No.23208 of 2020**



**DISMISSING THE WRIT PETITION AS INFRUCTUOUS  
WITHOUT COSTS**

⑦  
29/10/24  
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